

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601

CompanyAppeal-42/252/ND/2023

IN THE MATTER OF:

M/s. Blue Ice Farms Pvt. Ltd.

...APPELLANT

Vs.

ROC and Anr.

...RESPONDENT

Section

U/s 252

Order delivered on 11.07.2024

HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv. Abhishek Aggarwal, Adv. Aayush
Aggarwal & Adv. Chahat Aggarwal

For the RoC

:Adv Aakash Sharma

For the IT Department

:

ORDER

Ld. counsel on behalf of the Appellant is present and submitted that they have filed an affidavit along with the report received from the Income Tax Department in the matter which is now available on the e-portal. As per the affidavit of the Income Tax Department as filed by the Appellant, there is no outstanding demand which is pending against the assessee. They have no specific objection if the name of the company is restored. Proxy counsel on behalf of the RoC is present and their report is also reflected on the e-portal. Proxy counsel submitted that the subject to filing of necessary documents etc. by the Appellant they have no objection if the name of the company is restored. None appears on behalf of the IT Department. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)